

**DELHI JAL BOARD: GOVT OF NCT OF DELHI**  
**OFFICE OF THE EXECUTIVE ENGINEER (SOUTH)-I**  
**OPPOSITE, J- BLOCK MARKET SAKET, NEW DELHI- 110017**  
**PHONE NO- 011-29552688**

In matter of - OA no. 25/2016

Abdul Farukh

Applicant

Versus

Govt. of NCT of Delhi

Respondent

Action taken report on tubewell at village Chandanhulla, Chhattarpur, New Delhi.

It is most respectfully submitted that Hon'ble NGT court vide order dated. 30.05.2019, directed that “

We find that illegal installation of tubewells being an offence under the environment (protection) Act, 1986, the Delhi Jal Board(DJB) in coordination with the Delhi pollution control committee (DPCC) must initiate prosecution, a apart from recovering compensation for the damage caused which should be deterrent having regard to the financial capacity of the polluter and also

dismantle and seize the equipment so as to prevent any reopening of the seal in future, as happened earlier.

The DPCC and DJB may adopt a policy in this regard for universal approach to be adopted against illegal drawl of water.

In this regards two meetings were held under the Chairmanship of Member (Water), DJB on 16.08.2019 and 06.09.2019(Annexure – A-1 & Annexure- B-1), in which nominee of DPCC was also present. The outcomes of meetings are as under:

It was deliberated that the issue of regulation and control of ground water extraction is being governed by Deptt. Of Environment, **order** Delhi, dated 18 May-2010 in Delhi gazette Notification, National Capital Territory Government, Sub: Direction under section 5 of the Environment( Protection)Act,1986.Which States that :

**“The Deputy Commissioner (Revenue ) of each revenue area, GNCTD who is Authorized Officer, are further delegated with the power of dealing with other issues such as checking violation and sealing illegal wells, launching of prosecution against offenders etc. including grievance redressal related to ground water, based on the recommendation advisory committee”** (Copy of complete order is enclosed as **Annexure-C-1**).

Further, DJB has surveyed the illegal bore wells in Delhi and list of the same has been sent to the respective DM concerned for taking further necessary action. So far, 19,154 nos. of illegal bore wells have been identified and intimated to the

DM's concerned, out of which 2630 nos. of bore wells have been sealed by respective DM's offices so far.

- (ii). As explained by nominee of DPCC that policy already exists regarding approach against illegal drawl of water & recovery of compensation for the damage caused by the defaulters.
- (iii). Regarding, illegal tube-well near Barat Ghar Chandanhulla was again inspected on 17/08/2019 by DJB and found sealed, which was earlier sealed by SDM (Mehrauli) on 19/03/2019 (**Annexure-D-1**).
- (iv). Members of the Committee advised that the case may be placed before South District Advisory Committee for its deliberations and further necessary action for prosecution and recovery of compensation etc.

  
12/9/19

( L . L . MEENA )  
**Executive Engineer (South) -I**

L.L. Meena  
Executive Engineer (S)-I  
Delhi Jal Board  
Govt. of N.C.T. Delhi  
Opposite J-Block Market  
Saket, New Delhi-110017



DELHI JAL BOARD, GOVT. OF NCT. OF DELHI  
OFFICE OF THE CHIEF ENGINEER (SOUTH)  
Varunalaya Phase-II, Jhandewalan, New Delhi-

110005

NO. DJB/CE(SOUTH)/2019/137-257

DATED: 20.08.2019

MINUTES OF MEETING

SUBJECT: Regarding NGT orders in O.A No. 25/2019 dated 30/5/2019.

Ref.: F. No. DPCC/CMC-II/2019 Dated 16/08/2019.

A meeting was held in the chamber of Member (Water Supply), on dated 16/8/20019 regarding above mention issue. The following were present i.e. CE (West), CE (East), CE (Central), CE (South), CE (Planning), Director (Revenue), SE(South) & EE(South)-I.

During the meeting, the following points were discussed /decided.

EE (South)-I appraised that:-

- i) The applicant was making complaints for illegal groundwater extraction and its sale of water through tankers from time to time at the various authorities.
- ii) In this regard SDM (Mehrauli), initially sealed the above private bore-well. Later on, it was reported by the complainant that unknown person has broken the seal of borewell & have started filling of tankers for sale. Thereafter, Naib-Tehsildar (Mehrauli) requested to SHO PS, Fatehpurberi for filing FIR on dated 05.12.2014 for the same (**Annexure-A**).
- iii) Sh. Abdul Farukh approach to the Hon'ble NGT vide O.A.No. 25/2019 for illegal groundwater extraction and filling/sealing of tankers from private bore-well near Baratghar Chandan Hulla, Chatterpur, Delhi.
- iv) NGT vide his Order dated 15.01.2019 has directed Delhi Jal Board to looking to the matter and take appropriate action in accordance with law within one month and furnish a factual and action taken report.
- v) A joint team under Tehsildar (Mehrauli) along with DJB & Delhi Police staff carried-out the sealing drive of this private borewell on dt.19/03/2019 (joint inspection report is enclosed as **Annexure-B**).
- vi) Action taken report was sent to NGT via e-mail on 28.03.2019 (**Annexure-C**).
- vii) (a) - NGT vide his order dated 30.05.2019 has directed Delhi Jal Board to find that illegal installation of tubewell being an offence under the environment (protection) Act,1986, the DJB in coordination with the Delhi Pollution Control Committee (DPCC) must initiate prosecution, apart from recovering compensation for

the damage caused which should be deterrent having regard to the financial capacity of the polluter and also dismantle and seize the equipment so as to prevent any reopening of the seal in future, as happened earlier.

(b) The DPCC and the DJB may adopt a policy in this regard for universal approach to be adopted against illegal drawl of water. A further action taken report in the matter be furnished in the matter within one month by e-mail at judicial-ngt@gov.in.

viii) DPCC Chairman has written a letter to CEO, DJB vide letter DPCC/CMC-II/2019 dated 16.08.2019, regarding illegal extraction of water by private tankers for sale by installing unauthorized tube-wells at Barat Ghar, Chandan Hulla, Chatterpur, Delhi .

ix) Further, the site was again inspected by a team of DJB on dt.17/08/2019 i.e. SE (SOUTH) along with EE(SOUTH)-I and area field staff, to know the latest position on ground of that private sealed borewell .During Inspection, It was found that the seal was intact and extraction from that private bore is not feasible. (Photo –graph is also attached **Annexure-D**).

Regarding 2<sup>nd</sup> point as mentioned in the NGT orders dated 30.05.2019.

“As far as DPCC & DJB frame a policy in this regards to adopt uniform approach “it was decided that:

- a) DJB has surveyed the illegal borewells in Delhi and list of the same has been sent to the respective DM concerned for taking further necessary action. So far, 19,154 Nos of illegal bore wells have been identified out of which 2630 No's of bore wells have been sealed by respective DM s offices so far.
- b) -It was also discussed in the meeting that D.M. is authority to take the actions under Environment (Protection) Act-1986 and DPCC is the controlling authority for environmental issue for violation of EPA Act-1986 and can recover suitable compensation from the polluters.

Therefore, it was decided a meeting may be conducted with DPCC for further deliberation & uniform approach for handling such activity.

The meeting ended with thanks to the chair.

  
CE (South)

All concerned.

Copy to:

1. CEO for kind information pl.

  
CE (South)

ANNEXUR - A

GOVERNMENT OF NCT OF DELHI  
OFFICE OF THE SUB DIVISIONAL MAGISTRATE MEHRAUL  
OLD TEHSIL BUILDING MEHRAULI, NEW DELHI - 110 030

No. 3547

Dated: 05/12/11

sub: Lodging of FIR against unknown persons for breaking seal/and filling water tankers after opening new pipe connection from the same sealed borewell at pauchyat ghar, Village Chandanhola - regarding.

This office is in receipt of a complaint from all residents of village Chandanhola that Mr Shahid Khan s/o Chotecy, Mr Farid s/o Mr Fajru resident of village Chandanhola are filling water tanker from this sealed borewell after breaking seal of bore well or managed some hidden connection from this bore.

On receipt of above complaint, field inspection was carried out by the official of this sub division. During inspection it was observed that water tankers are filled from this sealed borewell day and night.

Now you are directed to lodge an FIR against any person who is filling water tankers from this borewell for tampering the seal under appropriate section of CrPC and law in force. Copy of FIR to be submitted before the undersigned within two days from the receipt of this letter.

This issues with prior permission of Competent Authority.

  
5-12-11

(S. S. GILL)

Naib Tehsildar (Mehrauli)

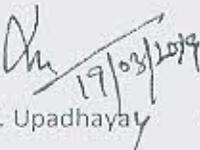
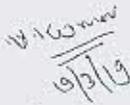
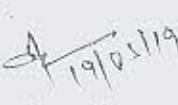
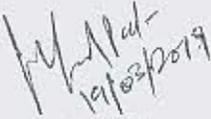
SHO, PS - Fatehpur Beri, New Delhi

NAIB TEHSILDAR (MEHRAULI)  
OLD TEHSIL BUILDING,  
MEHRAULI, NEW DELHI

## ANNEXURE-B

Subject: - Joint Inspection report of T/well /borewell in Chandhan hulla near Barat Gha  
Delhi.

As per direction of Hon'ble Chairperson National Green Tribunal Delhi dated 15/1/19.A joint team consisting under the Tehsildar Mehrauli along with DJB and Delhi police staff, carried out sealing at private borewell near Barat Ghar Chandhan hulla under Chattarpur constituency Delhi. Private borewell was excavated by the field staff and tubewell assembly taking out by E&M wing of DJB and service pipe taking out civil wing. The material handing over to E&M wing (40 foot pipe).Further bore was filled by C.C aggregates and properly seal by Tehsildar Mehrauli.

 Sh. Alok Kumar	 Sh. D.K. Upadhyay	 Sh. Vinay Kumar	 Sh. Abhisekh	 Sh. Satya Prakash
Tehsildar	Z.E.(Civil)	J.E (Civil)	J.E.(E&M)	Patwari
(Mehrauli)	(DJB)	(DJB)	(DJB)	(Mehrauli)
9313277952	9650290812	8800690889	9873127741	9911606072





**DELHI JAL BOARD, GOVT. OF NCT. OF DELHI**  
OFFICE OF THE CHIEF ENGINEER (SOUTH)  
Varunalaya Phase-II, Jhandewalan, New Delhi-110055

NO. DJB/CE (SOUTH)/2019/ 1982-84

DATE: - 11.09.2019

**MINUTES OF MEETING**

**Sub.: Regarding NGT orders in O.A No. 25/2019 dated 30/5/2019.**

Ref.: F. No. DPCC/CMC-II/2019 Dated 16/08/2019.

A meeting was held in the chamber of Member (Water Supply), on 6/9/2019 in which CE (East), CE (South), CE (Planning), Dy. Director (Rev) HQ, SE (South), Sh. K .Kumar Nominee from DPCC & EE (South)-I were present .

The following issues were discussed:

- 1) First of all, Minutes of Meetings dated 16/08/2019 were apprised (copy enclosed).

The orders of NGT dated 30/5/2019 were deliberated that:-

- i) NGT has directed to find that illegal installation of tubewell being an offence under the environment (protection) Act,1986, the DJB in coordination with the Delhi Pollution Control Committee (DPCC), must initiate prosecution, apart from recovering compensation for the damage caused which should be deterrent having regard to the financial capacity of the polluter and also dismantle and

seize the equipment so as to prevent any reopening of the seal in future, as happened earlier.

ii) The DPCC and the DJB may adopt a policy in this regard for universal approach to be adopted against illegal drawl of water. A further action taken report in the matter is furnished in the matter within one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in).

It was deliberated that the issue of regulation and control of ground water extraction is being governed by Deptt. Of Environment, **order** Delhi, dated 18 May-2010 in Delhi gazette Notification, National Capital Territory Government, Sub: Direction under section 5 of the Environment(Protection)Act,1986.Which States that :

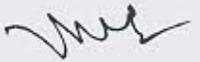
**“The Deputy Commissioner (Revenue ) of each revenue area, GNCTD who is Authorized Officer, are further delegated with the power of dealing with other issues such as checking violation and sealing illegal wells, launching of prosecution against offenders etc. including grievance redressal related to ground water, based on the recommendation advisory committee”** (Copy of complete order is enclosed as Annexure-A).

As explained by nominee of DPCC that policy/procedure already exists regarding action for illegal drawl of water & recovery of compensation for the damage caused to the Environment by the defaulters.

It was also deliberated, that since the prosecution shall be dealt by the Deputy Commissioner Revenue (Authorized Officer) concerned as per notification on regulation and control of ground water extraction is being governed by Deptt. Of Environment, **order** Delhi, dated 18 May-2010 in Delhi gazette Notification, National Capital Territory Government, Sub: Direction under section 5 of the Environment( Protection)Act,1986. Therefore, that case may be placed before District Advisory Committee(South) to take further necessary action.

Regarding recovery of compensation for the damage caused shall be dealt and recovered by DPCC as per procedure.

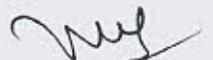
Meeting ends with thanks to the chair.

  
CE (South)

All Concerned

Copy to:

1. CEO for kind information
2. Mem (WS)

  
CE (South)

9/6.

# दिल्ली राजपत्र

## Delhi Gazette



प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

साप्ताहिक

WEEKLY

सं. 1 ] दिल्ली, जनवरी 10—जनवरी 16, 2014, बुधवार/पौष 20—पौष 26, 1935 [ रा.रा.रा.क्षे.दि. सं. 217  
No. 1 ] DELHI, JANUARY 10—JANUARY 16, 2014, THURSDAY/PAUSHA 20—PAUSHA 26, 1935 [ N.C.T.D. No. 217

भाग—IV

PART—IV

भाग-I में सम्मिलित अधिसूचनाओं को छोड़कर राष्ट्रीय राजधानी राज्य क्षेत्र, दिल्ली सरकार के विभागों की अधिसूचनाएं  
Notifications of Departments of the Government of the National Capital Territory of Delhi other than  
Notifications included in Part-I

राष्ट्रीय राजधानी राज्य क्षेत्र, दिल्ली सरकार  
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

पर्यावरण, वन एवं वन्य जीव विभाग

संशोधन

दिल्ली, 10 जनवरी, 2014

सं. फा. 8 (348)/ई.ए./पर्या./09/भा.-2/8091—दिनांक 10 सितम्बर, 1992 की अधिसूचना संख्या यू.11030/जे./91/यूटीएल के साथ पठित पर्यावरण संरक्षण अधिनियम, 1986 (1986 का 29) की धारा 5 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राष्ट्रीय राजधानी क्षेत्र, दिल्ली के उपराज्यपाल दिल्ली में भूमिगत जल विनियमन तथा प्रबंधन के लिए दिनांक 18 मई, 2010 के आदेशों में उल्लिखित निदेशों में पुनः संशोधन करने के लिये इसके द्वारा निम्नलिखित निदेश जारी करते हैं, जो दिनांक 12 जुलाई, 2010 की अधिसूचना संख्या फा. 8 (348)/ई.ए./पर्या./09/2246 के अनुसार दिल्ली राजपत्र में प्रकाशित की गई हैं और दिनांक 25 नवम्बर, 2010 की अधिसूचना संख्या फा. 8(348)/ई.ए./पर्या./09/पी.टी. 11/0771 के अनुसार संशोधित की गई हैं, जो निम्न प्रकार है, अर्थात् :-

क. दिनांक 18 मई, 2010 को प्रकाशित दिल्ली राजपत्र अधिसूचना दिनांक 12 जुलाई, 2010 के आदेश संख्या फा. 8 (348)/ई.ए./पर्या./09/2246 में निदेश 12 के बाद निम्नलिखित निदेश सन्निविष्ट किए जाएंगे।

“(13) दिल्ली में जल आपूर्ति करने के लिए सभी जल आपूर्ति टैंकों का सक्षम प्राधिकारी अर्थात् दिल्ली जल बोर्ड/नई दिल्ली नगर पालिका परिषद्, जैसी भी स्थिति हो, द्वारा पंजीकरण होना अनिवार्य है। सक्षम प्राधिकारी यह भी सुनिश्चित करेंगे कि जल आपूर्ति टैंकों में अनिवार्य रूप से जी.पी.एस. लगा हो ताकि दिल्ली में चल रहे जल आपूर्ति टैंकों पर निगरानी हो सके। इसके अतिरिक्त सक्षम प्राधिकारी, जल आपूर्ति टैंकों द्वारा पानी की आपूर्ति पर नियमित रूप से पानी की गुणवत्ता पर आई.एस.: 10500-2012 के अनुसार पीने के पानी के मानकों की निगरानी रखेंगे। सक्षम प्राधिकारी, जल आपूर्ति कर रहे टैंकों के मालिकों द्वारा पानी के विक्रय करने के लिए जल आपूर्ति प्रभार विनिर्दिष्ट करेंगे।

(14) सभी ड्रिलिंग मशीन / रिग्स, जो दिल्ली में बोरिंग के उपयोग में आती हैं, उनका पंजीकरण मण्डल आयुक्त कार्यालय / उप-आयुक्त (राजस्व) के कार्यालय द्वारा अनिवार्य होगा। संबंधित उपायुक्त (राजस्व) द्वारा ड्रिलिंग मशीन / रिग्स के आवागमन की अनुमति विनिर्दिष्ट उद्देश्यों / स्थानों तथा समय के लिये दी जायेगी।

(15) उप-आयुक्त (राजस्व), दिल्ली पुलिस और परिवहन विभाग, राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार उक्त निर्देशों का कठोरता से अनुपालन सुनिश्चित करेगी और दिल्ली में जल आपूर्ति के लिए जल आपूर्ति टैंकों एवं ड्रिलिंग मशीनों / रिग्स का सक्षम प्राधिकारी द्वारा अनिवार्य पंजीकरण न कराने वाले तथा इनका अनाधिकृत आवागमन करने वालों के खिलाफ सख्त कार्रवाई होगी।

ख. पूर्वोक्त अधिसूचना में निर्देश संख्या 13 को निर्देश संख्या 16 के रूप में पुनः क्रमांकित किया जाएगा।

राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल  
के आदेश से तथा उनके नाम पर,

देवेन्द्र शर्मा, उप-सचिव

## DEPARTMENT OF ENVIRONMENT, FORESTS AND WILDLIFE

### AMENDMENT

Delhi, the 10th January, 2014

No. F. 8(348)/EA/Env/09/Pt-II/8091 - In exercise of powers conferred by section 5 of the Environment (Protection) Act, 1986 (29 of 1986) read with the notification No. U-11030/J/91- UTL dated the 10<sup>th</sup> September 1992, the Lt. Governor of the National Capital Territory of Delhi, hereby issues following directions to further amend the directions contained in order dated the 18<sup>th</sup> May, 2010 for groundwater regulation and management in Delhi published in Delhi Gazette vide Notification No. F8(348)/EA/Env/09/2246 dated 12<sup>th</sup> July 2010 and amended vide Notification No. F8(348)/EA/Env/09/Pt. II/0771 dated 25th November, 2010, as under, namely:—

A. In the Order No. F. 8(348)/EA/Env/09/2246 dated 12th July, 2010, published vide Delhi Gazette notification dated the 18th May, 2010, after direction No (12), the following directions shall be inserted, namely:—

“(13). All water supply tankers supplying water in Delhi to have mandatory registration with the Competent Authority i.e. Delhi Jal Board/ New Delhi Municipal Council, as the case may be. The Competent Authority shall also ensure mandatory installation of GPS in all tankers enabling monitoring their movement in Delhi. Further, the Competent Authority shall regularly monitor quality of water supplied through tankers, as per drinking water standards IS: 10500:2012. The Competent Authority shall also specify water supply charges for sale of water by the tanker owners.

(14) All the drilling machines/ rigs utilized for boring purposes in Delhi shall have mandatory registration with the Office of Divisional Commissioner/Deputy Commissioner (Revenue). The movement of drilling machines/rigs shall be allowed for specified purposes/place(s) and duration by the concerned Deputy Commissioner (Revenue).

(15) Deputy Commissioner (Revenue), Delhi Police and Transport Department, GNCT to ensure strict compliance and initiate action against the violators not having mandatory registration of water supply tankers and drilling machines/rigs and their unauthorized movement in Delhi.”

B. In the aforesaid notification, the direction no. (13) shall be renumbered as direction no. (16).

By Order and in the Name of Lt. Governor  
of the National Capital Territory of Delhi,

DEVENDRA SHARMA, Dy. Secy.

(No. 2 of 1899) read with the Government of India, Ministry of Home Affairs, Notification No. S. O. 148 (E) dated the 24th January, 2008, the Chief Controlling Revenue Authority, Delhi hereby directs that M/s. Supreme Build-Cap Limited, Flat No. 116, First Floor, Plot No. D-1, Ashirwad Complex, Green Park, New Delhi-110016, shall pay a consolidated stamp duty of Rs. 7,49,994 (Rs. Seven lac forty nine thousand nine hundred ninety four) only on the aggregate value of shares of Rs. 74,99,94,000 for Equity Share Certificates with distinctive Nos. 5100001 to 10000000 to be issued by the said company.

By Order,

Of Chief Controlling Revenue Authority,  
Govt. of National Capital Territory of Delhi,

R. K. MISHRA,

Special Inspector General (Registration)

पर्यावरण वन एवं वन्य जीव विभाग

अधिसूचना

दिल्ली, 12 जुलाई, 2010

फा. सं. 8(348)/ईए/पर्या./09/2246.—दिनांक 10 सितम्बर, 1992 की अधिसूचना संख्या यू. 11030/जे/91-यूटीएल के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 5 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए और दिनांक 30 मार्च, 2009 के आदेश संख्या फा. 8(348)/ईए/पर्या./09/14433-14451 तथा फा. सं. 8(348)/ईए/पर्या./09/14452-14470 के अनुसार जारी तथा दिनांक 30 अप्रैल, 2009 के आदेश संख्या फा. 8(348)/ईए/पर्या./09/555-582 तथा फा. 8(348)/ईए/पर्या./09/583-610 के अनुसार जारी निर्देशों का अधिक्रमण करते हुए, राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल ने दिल्ली में भूमिगत जल विनियम तथा प्रबंधन के लिये दिनांक 18 मई, 2010 को आदेश सं. फा. 8(348)/ईए/पर्या./09/1041-1061 के द्वारा संलग्न निर्देश जारी किए हैं।

जारी किए गए यथा संलग्न निर्देश इसके द्वारा जनसाधारण की जानकारी के लिये प्रकाशित किए जाते हैं।

राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल  
के आदेश से तथा उनके नाम पर,  
सुषमा जैरथ, उप-सचिव

पर्यावरण विभाग

आदेश

दिल्ली, 18 मई, 2010

विषय : पर्यावरण संरक्षण अधिनियम, 1986 की धारा 5 के अन्तर्गत निर्देश।

सं. फा. 8(348)/ईए/पर्या./09/1041-1061.—जबकि केन्द्रीय सरकार ने राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार के लिए पर्यावरण संरक्षण अधिनियम, 1986 की धारा 5 के अन्तर्गत शक्तियों

के प्रयोग करने के लिए तथा किसी कार्य या प्रक्रम के समापन, प्रतिबंध या विनियमन या विद्युत या जल या किसी अन्य सेवा की पूर्ति में रोक या विनियमन के लिए किसी व्यक्ति, अधिकारी या किसी प्राधिकरण को इसके अन्तर्गत निर्देश जारी करने के लिए दिनांक 10 सितम्बर, 1992 की अधिसूचना एसओ 667 (अ) के अनुसार राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार के उपराज्यपाल को प्राधिकृत किया है।

और, जबकि दिल्ली जल बोर्ड अधिनियम, 1998 (1998 का दिल्ली अधिनियम 4) के अन्तर्गत गठित दिल्ली जल बोर्ड, राष्ट्रीय राजधानी क्षेत्र दिल्ली में पेय, शौचोत्प्रेषण और औद्योगिक तथा वाणिज्यिक जल पूर्ति के नेटवर्क का संचालन कर रहा है;

और जबकि निरन्तर भूमिगत जल दोहन से भूमिगत जल संसाधनों के जल स्तर में भारी हास हुआ है;

और जबकि अप्रतिबंधित एवं अनयमित भूमिगत जल दोहन के गंभीर दीर्घकालिक पर्यावरणीय संकट होते हैं;

और जबकि भूमिगत जल के अत्यधिक दोहन के परिणामस्वरूप भूमिगत जल संसाधन सूख सकते हैं और जल की गुणवत्ता पर प्रतिकूल प्रभाव पड़ सकता है;

और जबकि केन्द्रीय भूमि जल प्राधिकरण ने वर्ष 2000 में दिल्ली के दक्षिण और दक्षिण-पश्चिम जिलों को "अधिसूचित क्षेत्र" के रूप में अधिसूचित किया था और उक्त जिलों में अधिक गिरते जल स्तर को तथा जल की गुणवत्ता में गिरावट को रोकने के लिए भूमिगत जल संसाधनों का दोहन हेतु निर्माण और किसी संरचना के प्रतिस्थापन करने संबंधी, प्रतिबंध और अंकुश लगाया गया था;

और जबकि मार्च, 2006 को एक अन्य अधिसूचना से केन्द्रीय भूमि जल प्राधिकरण ने दिल्ली के पूर्वी, नई दिल्ली, उत्तर पूर्वी, उत्तर पश्चिमी एवं पश्चिमी जिलों को विनियमन की आवश्यकता वाले अधिक शोषित क्षेत्रों के रूप में अधिसूचित किया है और उन जिलों में भूमिगत जल दोहन की संरचनाओं का पंजीकरण अनिवार्य किया।

अतः, अब गृह मंत्रालय, भारत सरकार की दिनांक 10 सितम्बर, 1992 की अधिसूचना एसओ 667(अ) फा. सं. यू. 11030/191-यूटीएल. के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 5 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए और दिनांक 30 मार्च, 2009 के आदेश सं. फा. 8(348)/ईए/पर्या./09/14433-14451 तथा सं. फा. 8(348)/ईए/पर्या./09/14452-14470 तथा दिनांक 30 अप्रैल, 2009 के आदेश सं. 8(348)/ईए/पर्या./09/555-582 तथा सं. 8(348)/ईए/पर्या./09/583-610 के अनुसार जारी निर्देशों का अधिक्रमण करते हुए, राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल एतद्वारा निम्नलिखित निर्देश जारी करते हैं :

- (1) समूचे राष्ट्रीय राजधानी क्षेत्र दिल्ली में कोई भी व्यक्ति, समूह, प्राधिकरण, संघ या संस्थान, "सक्षम प्राधिकरण" अर्थात् दिल्ली जल बोर्ड या नई दिल्ली नगर परिषद, जैसी भी स्थिति हो, की पूर्व अनुमति के बिना शौचोत्प्रेषण, वाणिज्यिक कृषि तथा या औद्योगिक प्रयोगों के लिए अक्सैल या नलकूप (नए तथा विद्यमान दोनों तथा केन्द्रीय भूमि जल प्राधिकरण की बिना अनुमति वाले) से भूमि जल का दोहन नहीं करेगा/करेंगी।

- (2) बोरवैल/ट्यूबवैल की अनुमति प्रदान करने संबंधी कार्यवाही दिल्ली सरकार के प्रत्येक राजस्व क्षेत्र के उपायुक्त (राजस्व) के माध्यम से सक्षम प्राधिकारी द्वारा की जाएगी जिसकी नियुक्ति, उसके अन्तर्गत आने वाले संबंधित राजस्व क्षेत्र में भू-जल विकास एवं प्रबंधन के विनियमन के उद्देश्य से "अधिकृत अधिकारी" के रूप में की जाती है।
- (3) इसके अलावा, दिल्ली सरकार के प्रत्येक राजस्व क्षेत्र के उपायुक्त राजस्व, जो कि अधिकृत अधिकारी है, नियमों के उल्लंघन की जांच, अवैध बोरवैल/ट्यूबवैल को सील करना, अपराधियों के विरुद्ध मुकदमों दायर करने आदि जैसे अन्य मुद्दों पर भी कार्यवाही की शक्तियाँ प्रदान की जाती हैं, जिसमें सलाहकार समिति की सिफारिशों के आधार पर भू-जल संबंधी शिकायतों का निवारण भी शामिल है।
- (4) राष्ट्रीय राजधानी क्षेत्र दिल्ली के नौ राजस्व क्षेत्रों में, प्रत्येक राजस्व क्षेत्र के उपायुक्त की अध्यक्षता में अलग-अलग एक सलाहकार समिति का एतद्वारा गठन किया जाता है, जिसमें निम्नलिखित सदस्य होंगे :-
- |  |         |
|--|---------|
| 1. उपायुक्त (राजस्व), संबंधित क्षेत्र  | अध्यक्ष |
| 2. निदेशक (पंचायत)   | सदस्य   |
| 3. मुख्य अभियन्ता दिल्ली जल बोर्ड द्वारा मनोनीत  | सदस्य   |
| 4. केन्द्रीय भूमि जल बोर्ड, नई दिल्ली का प्रतिनिधि   | सदस्य   |
| 5. क्षेत्र का अधिकार रखने वाले स्थानीय निकायों के प्रतिनिधि  | सदस्य   |
| 6. पर्यावरण विभाग, राष्ट्रीय राजधानी क्षेत्र दिल्ली/दिल्ली प्रदूषण नियंत्रण समिति के प्रतिनिधि       | सदस्य   |
| 7. संबंधित उपायुक्त द्वारा मनोनीत प्रसिद्ध भूमि जल प्रबंधन की गैर सरकारी संस्था (एनजीओ) के प्रतिनिधि | सदस्य   |
- (5) सलाहकार समिति की प्रत्येक माह कम से कम एक बैठक होगी जिसमें समिति संबंधित राजस्व क्षेत्र के भूमि जल के विनियमन एवं प्रबंधन संबंधित विभिन्न विषयों पर विचार करके अपनी सिफारिशों को विचारार्थ एवं प्रवर्तन हेतु उपायुक्त को भेजेगी। केवल संस्तुत भू-जल बोरिंग के मामले ही अनुमति प्रदान करने हेतु सक्षम प्राधिकारी को भेजे जाएंगे।
- (6) गैर कानूनी भूमि जल निकासी के तत्काल उल्लंघन जैसे मामलों में अधिकृत अधिकारी अपनी संतुष्टि के आधार पर, ड्रिलिंग रिंग को जब्त करके, निर्मित ट्यूबवैल/बोरवैल अगर निर्मित है तो उसे सील करे, तथा बिजली युक्त ट्यूबवैल की बिजली आपूर्ति चाहे यह डीजल जेनरेटर सेट के माध्यम से हो, काटकर, बिना सलाहकार समिति की सिफारिश का इंतजार किए भूमिगत जल को अवैध दोहन को रोकने को सुनिश्चित करेगा। तथापि ऐसी कार्यवाही का विवरण अधिकृत अधिकारी द्वारा अगली सलाहकार समिति की बैठक में रखा जाएगा।
- (7) यदि कोई व्यक्ति, समूह प्राधिकरण, सत्र या संस्थान बोरवैल या ट्यूबवैल (नए तथा विद्यमान दोनों तथा केन्द्रीय भूमि जल प्राधिकरण की अनुमति के बिना भूमि जल निकासी करने वाले) के माध्यम से जल निकासी करना चाहता है तो वह सक्षम अधिकारी की पूर्वानुमति लेगा। यह अनुमति सक्षम प्राधिकारी के क्षेत्रीय कार्यालयों में, विनिर्दिष्ट फार्म में आवेदन देकर प्राप्त की जाएगी।
- (8) सक्षम प्राधिकारी का कार्यकारी अभियन्ता, संबंधित क्षेत्र का प्रभारी, तथ्यों के आधार पर राजस्व क्षेत्र के संबंधित उपायुक्त (राजस्व) को मामले की सिफारिश करेगा, जो सक्षम प्राधिकरण के कार्यकारी अभियन्ता तथा सलाहकार समिति की सिफारिशों को देखते हुए आदेश जारी करेगा।
- (9) यदि भवन का प्लॉट का आकार 200 वर्ग मीटर से अधिक है तो बोरवैल या ट्यूबवैल (नए तथा विद्यमान दोनों तथा केन्द्रीय भूमि जल प्राधिकरण की अनुमति के बिना भूमि जल निकासी करने वाले से भूमि जल निकासी की अनुमति इस शर्त पर होगी कि उक्त प्लॉट या भवन का अधिकारी या स्वामी भवन में वर्षा जल संचयन प्रणाली स्थापित करेगा।
- (10) व्यावसायिक या औद्योगिकी उपयोग हेतु बोरवैल या ट्यूबवैल (नए तथा विद्यमान दोनों तथा केन्द्रीय भूमि जल प्राधिकरण की अनुमति के बिना भू-जल निकासी करने वाले) से भूमि जल निकासी की अनुमति इस शर्त पर होगी, कि संबंधित व्यक्ति या प्राधिकरण, वर्षा जल संचयन संरचना स्थापित करेगा, तथा यह सुनिश्चित करेगा कि अपशिष्ट जल का उचित प्रशोधन के बाद बागवानी, शौचालयों या शौचालय आदि में पुनः प्रयोग होगा या संबंधित सलाहकार समिति द्वारा दिए गए किसी अन्य सुझाव के अनुकूल होगा।
- (11) प्रत्येक सलाहकार समिति ऊपर लिखित सौंझिंधिक दायित्वों के अतिरिक्त, नलकूप या बोरवैल से जल दोहन के कारण किसी प्रकार के हुए जल प्रदूषण संबंधी सूचना, दिल्ली प्रदूषण नियंत्रण समिति को देगा ताकि जल (प्रदूषण रोकथाम एवं नियंत्रण) अधिनियम, 1974 के उपबंधों के अन्तर्गत आवश्यक कार्रवाई की जा सके।
- (12) कृषि प्रयोजनों के लिए बोरवैल लगाने की अनुमति खड्ड विकास अधिकारी तथा कृषि विभाग अध्यक्ष याद एवं सिंचाई नियंत्रण विभाग, दिल्ली सरकार की संतुष्टि पर अधिारित संबंधित उपायुक्त (राजस्व) के अन्तर्गत सलाहकार समिति द्वारा वास्तविक कूपकों को प्रदान की जा सकती है। कृषि कार्याकलाप स्वयंसेवा वास्तविक प्रकल्पों से सहायित की जा सकती है और यह गिरावटरी मूल्यांकन पर भी आधारित की जा सकती है।

(13) उक्त निर्देशों का किसी प्रकार का उल्लंघन पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 15 के अन्तर्गत दंडनीय होगा।

राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल  
के आदेश से तथा उनके नाम पर,  
धर्मेन्द्र, सचिव (पर्यावरण)

**DEPARTMENT OF ENVIRONMENT AND FORESTS  
AND WILDLIFE  
NOTIFICATION**

Delhi, the 12th July, 2010

**No. F8(348)/EA/Env/09/2246.**— In exercise of power conferred by Section 5 of the Environment (Protection) Act, 1986 (29 of 1986) read with the notification No. U-11030/J-91- UTL dated the 10th September, 1992 and in supersession of directions issued vide Order Nos F8(348)/EA/Env/09/14433-14451 and F8(348)/EA/Env/09/14452-14470 dated the 30th March 2009 as well as Order Nos. F8(348)/EA/Env/09/555-582 and F8(348)/EA/Env/09/583-610 dated the 30th April 2009, the Lt. Governor of the National Capital Territory of Delhi, has issued Annexed directions vide order No. F8(348)/EA/Env/09/1041-1061 dated the 18th May 2010 for groundwater regulation and management in Delhi.

The direction issued as Annexed are hereby published for information of the general public.

By Order and in the name of Lt. Governor  
of the National Capital Territory of Delhi,

SUSHMA JERATH, Dy. Secy.

**ANNEXURE**

**DEPARTMENT OF ENVIRONMENT**

**Order**

Delhi, the 18th May, 2010

**Sub : Direction under section 5 of the Environment (Protection) Act, 1986**

F8. (348)/EA/Env/09.—Whereas, the Central Government has authorized the Lieutenant Governor of the National Capital Territory of Delhi vide notification S.O. 667 (E) dated the 10th September, 1992 to exercise powers under section 5 of the Environment (Protection) Act, 1986 for the National Capital Territory of Delhi and to issue directions thereunder, to any person, officer or any authority for the closure, prohibition or regulation of any operation or process or stoppage or regulation of the supply of electricity or water or any other services.

And whereas Delhi Jal Board constituted under the Delhi Water Board Act, 1998 (Delhi Act 4 of 1998) is dealing

with water supply network of drinking, domestic, industrial and commercial water in the National Capital Territory of Delhi.

And whereas continued abstraction of ground water has led to serve depletion of ground water resources;

And whereas non-restricted and non-regulated abstraction of ground water has serious long term environmental implications;

And whereas over abstraction of ground water can result in drying up of ground water resources and may also affect water quality;

And whereas Central Ground Water Authority had, in the year of 2000, notified the South and South-West districts of Delhi as "Notified Areas" and imposed prohibition and restriction in those districts on the construction and installation of any structure for abstraction of ground water resources to avoid further depletion and deterioration in water quality in the said districts;

And whereas through, another notification in March 2006, Central Ground Water Authority has notified East, New Delhi, North-East, North-West and West districts of Delhi as over exploited areas needing regulation, and registration of ground water abstraction structures in those districts was made compulsory.

Now, therefore, in exercise of power conferred by section 5 of the Environment (Protection) Act, 1986 (29 of 1986) read with the Ministry of Home Affairs, Government of India Notification S.O. 667 (E) bearing F.No. U-11030/J-91- UTL dated the 10th September, 1992 and in supersession of directions issued vide Order Nos. F8(348)/EA/Env/09/14433-14451 and F8(348)/EA/Env/09/14452-14470 dated the 30th March 2009 as well as Order Nos. F8(348)/EA/Env/09/555-582 and F8(348)/EA/Env/09/583-610 dated the 30th April 2009, the Lt. Governor of the National Capital Territory of Delhi, hereby issues the following directions, namely:—

- (1) In the whole of the National Capital Territory of Delhi, no person, group, authority, association or institution shall draw ground water through bore-well or tubewell (both new as well as existing and drawing ground water without permission of Central Ground Water Authority) for domestic, commercial, agricultural and or industrial uses without the prior permission of the "Competent Authority" that is to say, the Delhi Jal Board or the New Delhi Municipal Council as the case may be.
- (2) The issue of grant of permission for borewell/tubewell shall be dealt by Competent Authority through the Deputy Commissioner (Revenue) of each revenue area, GNCTD, who is hereby appointed as "Authorized Officer" for the purpose of regulation of ground water development and management in the respective revenue areas under the jurisdiction.

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- (3) The Deputy Commissioner (Revenue) of each revenue area, GNCTD, who is the Authorized Officer, are further delegated with the power of dealing with other issues such as checking violation and sealing illegal wells, launching of prosecution against offenders etc. including grievance redressal related to ground water, based on the recommendations of the Advisory Committee.
- (4) An Advisory Committee in each nine revenue areas of the National Capital Territory of Delhi is hereby constituted under the Chairmanship of the Deputy Commissioner of each revenue area comprising of the following members:
1. Deputy Commissioner (Revenue), : Chairman;  
of concerned revenue area
  2. Director (Panchayat) : Member;
  3. Chief Engineer nominated by : Member;  
Delhi Jal Board
  4. Representative of Central Ground : Member;  
Water Board, New Delhi
  5. Representatives of local bodies : Member;  
having jurisdiction over the area
  6. Representative of Department : Member;  
of Environment, GNCTD/DPCC
  7. Representative of reputed NGO : Member,  
in the field of Groundwater  
Management nominated by the  
Deputy Commissioner concerned
- (5) The Advisory Committee shall meet atleast once in every month to take up various issues related to ground water regulation and management in the concerned revenue area and give recommendations to the Deputy Commissioner for further consideration and enforcement. Only the recommended groundwater boring cases shall be forwarded to Competent Authority for grant of permission.
- (6) In emergent violation cases such as illegal groundwater drawl, the Authorized Officer, subject to his satisfaction, shall ensure the discontinuation of the same by the seizure of drilling rig, sealing of tubewell/borewell if so constructed and also disconnection of electricity supply to the energized tubewell even if it is through DG sets, without waiting for recommendation of Advisory Committee. However the details of such action shall be placed by the Authorized Officer in the next Advisory Committee meeting.
- (7) If any person, group, authority, association or institution, intends to draw ground water through bore-well or tube-well(both new as well as existing and drawing ground water without permission of Central Ground Water Authority), he shall take prior permission from Competent Authority. Such permission shall be obtained through submission of an application to Zonal Offices of the Competent Authority, in the form specified by the Competent Authority.
- (8) The Executive Engineer of the Competent Authority, incharge of the concerned area shall recommend the case, based on the facts on the ground, to the concerned Deputy Commissioner (Revenue) of the revenue area who shall issue orders in the light of the recommendations of Executive Engineer of the Competent Authority and the Advisory Committee.
- (9) If the plot size of the building is more than 200 sq. meters, the permission to draw ground water through borewell or tubewell (both new as well as existing and drawing groundwater without permission of Central Ground Water Authority) shall be subject to the condition that the occupier or owner of the said plot or building shall install rain water harvesting system in such building.
- (10) The permission to draw ground water through borewell or tubewell (both new as well as existing and drawing ground water without permission of Central Ground Water Authority) for commercial and or industrial use shall be subject to the condition that the concerned person or authority shall install the rain water harvesting structure, and shall ensure reuse of the water in horticulture or cooling or toilet flushing, etc after proper treatment of waste water or any other suggestions given by the concerned Advisory Committee.
- (11) Each of the Advisory Committee in addition to their above mentioned statutory duties, will inform Delhi Pollution Control Committee about any water pollution occurring, due to extraction of water from tube-well or bore-well so that, necessary action may be initiated under the provision of the Water (Prevention and Control of Pollution) Act, 1974.
- (12) The permission of borewell installation for agricultural purpose may be granted to genuine agriculturists by the Advisory Committee under concerned Deputy Commissioner (Revenue) based on the recommendation of Block Development Officer and Agriculture Department/Irrigation and Flood Control Department, Govt. of N.C. of Delhi.

Agriculture activity may be verified from Khasra Girdawari documents and also based on actual evaluation.

- (13) Any violation of the above directions shall be punishable under section 15 of the Environment (Protection) Act, 1986 (29 of 1986).

By Order and in the Name of the Lieutenant Governor of the National Capital Territory of Delhi,

DHARMENDRA, Secretary (Environment)

**कार्यालय पंजीयक सहकारी समितियों  
अधिमूचना**

दिल्ली, 7 जुलाई, 2010

फा. संख्या 6(14)/85/स्था./सह./पार्ट फाइल 2349.—  
दिल्ली के उपराज्यपाल, दिल्ली सहकारी समितियों अधिनियम, 2003 (दिल्ली अधिनियम 2004 का 3) की धारा 3 की उप-धारा (1) के द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए श्री हरि नारायण मीणा, सहायक पंजीयक सहकारी समितियों को उपरोक्त अधिनियम के

अधीन कार्य को निपटाने के लिए उपरोक्त पद पर कार्य ग्रहण करने की तिथि से पंजीयक को सहायतार्थ नियुक्त करत हैं।

राष्ट्रीय राजधानी क्षेत्र, दिल्ली के उपराज्यपाल के  
आदेश एवं नाम से।

एस. के. झा, अतिरिक्त सचिव (सहकारिता)

**OFFICE OF THE REGISTRAR COOPERATIVE  
SOCIETIES  
NOTIFICATION**

Delhi, the 7th July, 2010

No. F. 6/14/85/Estt./Coop/Pt. file 2349.—In exercise of the powers conferred by sub-section (1) of section 3 of the Delhi Co-operative Societies Act, 2003 (Delhi Act 3 of 2004), the Lt. Governor of the National Capital Territory of Delhi is pleased to appoint Sh. Hari Narain Meena, Adhoc. DANICS as Assistant Registrar Cooperative Societies, Delhi, to assist the Registrar in discharging his duties and functions under the aforesaid Act with effect from the date he assumed charge of the said office.

By Order and in the Name of the Lt. Governor of the National Capital Territory of Delhi,

S. K. JHA, Addl. Secretary (Coop.)

OFFICE OF THE SE(SOUTH)  
DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI  
JAL SADAN, LAJPAT NAGER, NEW DELHI- 110024  
Email: [sesouthdjb@gmail.com](mailto:sesouthdjb@gmail.com)

JOINT INSPECTION REORT

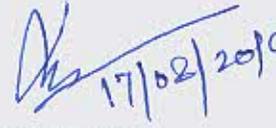
Subject:- Inspection of private borewell near Barat ghar Chandan hulla Chattarpur  
Constituency Delhi.

As per the direction of CE(South), the site was inspected by a team of Delhi Jal Board on dt. 17/08/2019 i.e. SE(South) along with EE(South)-I and area field staff, to know the latest position on ground of that said sealed borewell. During Inspection, It was found that the seal was intact and extraction from that private bore is not feasible.

(Photograph enclosed)

  
SE(South) 17/8/19  
(NARENDER KUMAR)

  
EE(South)-I 17/8  
(L.L. Meena)

  
ZE-V(South)-I  
(D.K. Upadhyay)

